

(2018) 08 CHH CK 0316
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 2312 Of 2018

Dilip Kumar Patel	Vs	APPELLANT
State Of Chhattisgarh And Ors		RESPONDENT

Date of Decision : 27-08-2018

Acts Referred:

Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 — Section 9

Citation : (2018) 08 CHH CK 0316

Hon'ble Judges : Prashant Kumar Mishra, J

Bench : Single Bench

Advocate : Hemant Kesharwani, Shashank Thakur, Pankaj Agrawal

Final Decision : Dismissed

Judgement

Prashant Kumar Mishra, J

1. Petitioner is aggrieved by the order (Annexure-P-1), whereby he has been informed that his application for regularization of unuauthorized

construction made under the provisions of the Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (for short 'Adhiniyam, 2002') has

been rejected by the Authority.

2. Section 9 of the Adhiniyam, 2002 provides that any person aggrieved by an order passed by the Authority may appeal to the Divisional

Commissioner within 30 days from the date of such order.

3. In view of the statutory alternative remedy available to the petitioner, the writ petition is not maintainable. It is accordingly dismissed relegating the

petitioner to avail the alternative remedy within a period of 15 days from today.